

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-383(ND)/2018

In the matter of:

Tata International Ltd. ...Applicant
Vs.
Photon Vidyut Pvt. Ltd. ...Respondent

SECTION: Under Section 9 of IBC.

Order delivered on 31.05.2018.

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

For the applicant

Mr. V.P. Singh & Aman Sharma,
Advs.

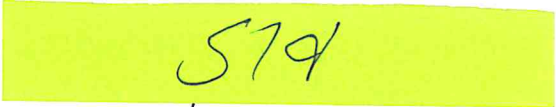
For the Respondent

Mr. Vivek Sibal, Adv.

ORDER

Ld. Counsel for the applicant states on the last date of hearing on 8th May, 2018 ten days were granted to file reply but the reply has not been filed till date. In the mean while it was also recorded that negotiations were initiated between the parties for possible amicable settlement and the Ld. Counsel for applicant states that in order to finalize the settlement in the interest of Justice some more time is required by the parties. In the mean while the respondent is directed to file reply within two weeks. Rejoinder before next date of hearing. For further consideration on 10th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**